

**Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section**

The Meeting No.16/AM-16 for the licensing year 2015-16 to consider the cases under Duty Exemption Schemes (Chapter-4)) was held on 13.08.2015 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohli, Director	TC office, Noida
2.	Shri Barinder Singh, Astt. Director	MSME
3.	Shri K.C. Meena, DDG	DGFT
4.	Shri Ratan Lal Meena, FTDO	DGFT

The agenda for meeting No.16/AM-16 dated 13.08.2015 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 16/84-ALC3/2015 **MEETING DATE** : 13.08.2015

Case No.: 8/21/84-ALC3/2014	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date: 16/84-ALC3/2015 13.08.2015	Status: Deferred
HQ File :01/84/050/00170/AM15/	RLA File :35/24/040/00011/AM15/	Lic.No/Date:3510044530 06.08.2014	Defer Date:10.09.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm's representative Shri Lakshmana Shankar, Dy. General manager (Sales) and Shri A.K. Bhandari, General Manager (Commercial) were appeared before NC on 13.08.2015 alongwith documents called by DC (MSME) vide their letter dated 19.02.2015. The Committee was not satisfied with their reply. Therefore, Committee decided to again ask the following information from the firm and defer the case for relisting on 10.09.2015:

1. CAD, measurement, Sketch with Marking in all cases.
2. Comparison list of new and earlier chemicals like requirement of chemicals and its functions in end product.
3. Processing flow chart with wastage from fabric or fibre.

Case No.: 11/30/84-ALC3/2014	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date: 16/84-ALC3/2015 13.08.2015	Status: Deferred
HQ File :01/84/050/00250/AM15/	RLA File :35/24/040/00017/AM15/	Lic.No/Date:3510044557 10.10.2014	Defer Date: 10.09.2015
Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm's representative Shri Lakshmana Shankar, Dy. General manager (Sales) and Shri A.K. Bhandari, General Manager (Commercial) were appeared before NC on 13.08.2015 alongwith documents called by DC (MSME) vide their letter dated 24.02.2015. The Committee was not satisfied with their reply. Therefore, Committee decided to again ask the following			

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information from the firm and defer the case for relisting on 10.09.2015:

1. CAD, measurement, Sketch with Marking in all cases.
2. Comparison list of new and earlier chemicals like requirement of chemicals and its functions in end product.
3. Processing flow chart with wastage from fabric or fibre.

Case No.:11/34/84-ALC3/2014	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:16/84-ALC3/2015 13.08.2015	Status: Deferred
HQ File :01/84/050/00282/AM15/	RLA File :35/24/040/00018/AM15/	Lic.No/Date:3510044563 20.10.2014	Defer Date: 10.09.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm's representative Shri Lakshmana Shankar, Dy. General manager (Sales) and Shri A.K. Bhandari, General Manager (Commercial) were appeared before NC on 13.08.2015 alongwith documents called by DC (MSME) vide their letter dated 19.02.2015. The Committee was not satisfied with their reply. Therefore, Committee decided to again ask the following information from the firm and defer the case for relisting on 10.09.2015:

1. CAD, measurement, Sketch with Marking in all cases.
2. Comparison list of new and earlier chemicals like requirement of chemicals and its functions in end product.
3. Processing flow chart with wastage from fabric or fibre.



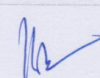
Case No.:5/36/84-ALC3/2014	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:16/84-ALC3/2015 13.08.2015	Status: Deferred
HQ File :01/84/050/00287/AM15/	RLA File :35/24/040/00025/AM15/	Lic.No/Date:3510044597 04.12.2014	Defer Date: 10.09.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm's representative Shri Lakshmana Shankar, Dy. General manager (Sales) and Shri A.K. Bhandari, General Manager (Commercial) were appeared before NC on 13.08.2015 alongwith documents called by DC (MSME). The Committee was not satisfied with their reply. Therefore, Committee decided to again ask the following information from the firm and defer the case for relisting on 10.09.2015:

1. CAD, measurement, Sketch with Marking in all cases.
2. Comparison list of new and earlier chemicals like requirement of chemicals and its functions in end product.
3. Processing flow chart with wastage from fabric or fibre.

Case No.:43/44/84-ALC3/2014	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:16/84-ALC3/2015 13.08.2015	Status: Deferred
HQ File :01/84/050/00413/AM15/	RLA File :35/24/040/00029/AM15/	Lic.No/Date:3510044643 06.01.2015	Defer Date: 10.09.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm's representative Shri Lakshmana Shankar, Dy. General manager (Sales)

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observed that the firm's representative Shri Lakshmana Shankar, Dy. General manager (Sales) and Shri A.K. Bhandari,, General Manager (Commercial) were appeared before NC on 13.08.2015 alongwith documents called by DC (MSME). The Committee was not satisfied with their reply. Therefore, Committee decided to again ask the following information from the firm and defer the case for relisting on 10.09.2015:

1. CAD, measurement, Sketch with Marking in all cases.
2. Comparison list of new and earlier chemicals like requirement of chemicals and its functions in end product.
3. Processing flow chart with wastage from fabric or fibre.

Case No.: 26/2/84- ALC3/2015	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date: 16/84- ALC3/2015 13.08.2015	Status: Deferred
HQ File :01/84/050/00026/AM16/	RLA File :35/24/040/00036/AM15/	Lic.No/Date:3510044697 05.03.2015	Defer Date: 10.09.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm's representative Shri Lakshmana Shankar, Dy. General manager (Sales) and Shri A.K. Bhandari,, General Manager (Commercial) were appeared before NC on 13.08.2015 alongwith documents called by DC (MSME) vide their letter dated 21.04.2015. The Committee was not satisfied with their reply. Therefore, Committee decided to again ask the following information from the firm and defer the case for relisting on 10.09.2015:

1. CAD, measurement, Sketch with Marking in all cases.
2. Comparison list of new and earlier chemicals like requirement of chemicals and its functions in end product.
3. Processing flow chart with wastage from fabric or fibre.

Case No.: 24/2/84- ALC3/2015	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date: 16/84- ALC3/2015 13.08.2015	Status: Deferred
HQ File :01/84/050/00024/AM16/	RLA File :35/24/040/00039/AM15/	Lic.No/Date:3510044709 20.03.2015	Defer Date: 10.09.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm's representative Shri Lakshmana Shankar, Dy. General manager (Sales) and Shri A.K. Bhandari,, General Manager (Commercial) were appeared before NC on 13.08.2015 alongwith documents called by DC (MSME) vide their letter dated 21.04.2015. The Committee was not satisfied with their reply. Therefore, Committee decided to again ask the following information from firm and defer the case for relisting on 10.09.2015:

1. CAD, measurement, Sketch with Marking in all cases.
2. Comparison list of new and earlier chemicals like requirement of chemicals and its functions in end product.
3. Processing flow chart with wastage from fabric or fibre.

Case No.: 25/2/84- ALC3/2015	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date: 16/84- ALC3/2015	Status: Deferred
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HQ File :01/84/050/00025/AM16/	RLA File :35/24/040/00038/AM15/	13.08.2015 Lic.No/Date:3510044708 20.03.2015	Defer Date: 10.09.2015
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Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm's representative Shri Lakshmana Shankar, Dy. General manager (Sales) and Shri A.K. Bhandari,, General Manager (Commercial) were appeared before NC on 13.08.2015 alongwith documents called by DC (MSME) vide their letter dated 21.04.2015. The Committee was not satisfied with their reply. Therefore, Committee decided to again ask the following information from the firm and defer the case for relisting on 10.09.2015:

1. CAD, measurement, Sketch with Marking in all cases.
2. Comparison list of new and earlier chemicals like requirement of chemicals and its functions in end product.
3. Processing flow chart with wastage from fabric or fibre.

Case No.:2/16/84- ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:16/84- ALC3/2015 13.08.2015	Status: Deferred
HQ File 9 :01/84/050/00139/AM16 /	RLA File :35/24/040/00002/AM16/ /	Lic.No/Date:3510044734 20.04.2015	Defer Date: 10.09.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). Therefore it was decided to defer the case for relisting on 10.09.2015.

Case No.:6/14/84- ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:16/84- ALC3/2015 13.08.2015	Status: Deferred
HQ File 10 :01/84/050/00094/AM16/	RLA File :35/24/040/00007/AM16/	Lic.No/Date:3510044747 28.05.2015	Defer Date: 10.09.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). Therefore it was decided to defer the case for relisting on 10.09.2015.

Case No.:26/14/84- ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:16/84- ALC3/2015 13.08.2015	Status: Deferred
HQ File 11 :01/84/050/00114/AM16/	RLA File :35/24/040/00008/AM16/	Lic.No/Date:3510044748 28.05.2015	Defer Date: 10.09.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). Therefore it was decided to defer the case for relisting on 10.09.2015.

Case No.:27/14/84- ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:16/84- ALC3/2015 13.08.2015	Status: Deferred
HQ File 12 :01/84/050/00115/AM16/	RLA File :35/24/040/00006/AM16/	Lic.No/Date:3510044746 28.05.2015	Defer Date: 10.09.2015

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and observed that the case is under examination of DC (MSME). Therefore it was decided to defer the case for relisting on 10.09.2015.

13	Case No.:1/16/84-ALC3/2015	Party Name:VEEKAY POLYCOATS LTD.	Meet No/Date:16/84-ALC3/2015 13.08.2015	Status: Deferred
	HQ File :01/84/050/00138/AM16/	RLA File :05/24/040/00113/AM16/	Lic.No/Date:0510394559 15.06.2015	Defer Date: 10.09.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the case pertains to of Deptt. of C&PC. Therefore it was decided to send the same to Deptt. C & PC and defer the case for relisting on 10.09.2015.

14	Case No.:3/14/84-ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:16/84-ALC3/2015 13.08.2015	Status: Deferred
	HQ File :01/84/050/00091/AM16/	RLA File :35/24/040/00014/AM16/	Lic.No/Date:3510044759 16.06.2015	Defer Date: 10.09.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). Therefore it was decided to defer the case for relisting on 10.09.2015.

15	Case No.:4/14/84-ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:16/84-ALC3/2015 13.08.2015	Status: Deferred
	HQ File :01/84/050/00092/AM16/	RLA File :35/24/040/00015/AM16/	Lic.No/Date:3510044760 16.06.2015	Defer Date: 10.09.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). Therefore it was decided to defer the case for relisting on 10.09.2015.

16	Case No.:12/14/84-ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:16/84-ALC3/2015 13.08.2015	Status: Deferred
	HQ File :01/84/050/00100/AM16/	RLA File :35/24/040/00013/AM16/	Lic.No/Date:3510044758 16.06.2015	Defer Date: 10.09.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). Therefore it was decided to defer the case for relisting on 10.09.2015.

17	Case No.:3/16/84-ALC3/2015	Party Name:PRIMO FASHIONS,	Meet No/Date:16/84-ALC3/2015 13.08.2015	Status: Approved
	HQ File :01/84/050/00140/AM16/	RLA File :32/24/040/00017/AM16/	Lic.No/Date:3210077621 16.07.2015	

Decision : The Committee considered the case as per agenda alongwith other relevant papers

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Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below :

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Girls bathrobe made out of 100% polyester knitted coral fleece fabric (other pile fabrics)	3760.000 Number	100% Polyester knitted coral fleece fabric (other pile fabrics) 240 gsm cuttable width 150 cm	10137.000 sq.meter (with 5% wastage)
2.	Boys bathrobe made out of 100% polyester knitted coral fleece fabric (other pile fabrics)	1500.000 Number	100% Polyester knitted coral fleece fabric (other pile fabrics) 240 gsm cuttable width 150 cm	4044.000 sq.meter (with 5% wastage)
	Girls bathrobe made out of 100% polyester knitted coral fleece fabric (other pile fabrics)	1500.000 Number	100% Polyester knitted coral fleece fabric (other pile fabrics) 240 gsm cuttable width 150 cm	4044.000 sq.meter (with 5% wastage)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

Case No.:4/16/84-ALC3/2015

Party Name:KUSUMGAR CORPORATES PVT. LTD.

Meet No/Date:16/84-ALC3/2015
13.08.2015

Status:
Approved

HQ File
:01/84/050/00141/AM16 /

RLA File
:03/94/040/00311/AM16/

Lic.No/Date:0310797768
28.07.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below

18

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Aircraft tyre fabric made out of nylon filament yarn net content: nylon filament yarn high tenacity (700 dtex +/- 10%) polyamide 6.6, 71733.561 kgs.	71733.560 KG	Nylon filament yarn high tenacity (700 dtex +/- 10%) polyamide 6.6	82494 KG (with 15 % wastage)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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Case No. 164	M/s. Orient Craft Ltd.
NC Meeting No. 16/AM16 dt. 13.08.2015	F. No. 01/84/171/04/AM16/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No. 0510376607 dated	



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20.01.2014.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the representative of the firm was appeared on Personal Hearing on 13.08.2015 alongwith documents and sample of the export product. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:

Export Product	Export Quantity	Import Item	Quantity allowed
Ladies Dress made of 73% Cotton 27% Silk Woven Fabric GSM 47 (+/-10%), Style No. 51R346Y760	70 PCs	73% Cotton 27% Silk Woven Fabric GSM 47(+/- 10%) with width 54"	14.44 Sq.mtrs/ per piece

The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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Case No. 165	M/s. Orient Craft Ltd.
NC Meeting No. 16/AM16 dt. 13.08.2015	F. No. 01/84/171/00190/AM15/DES-V
Re-fixation of input output norms in respect of Annual Advance Authorization No. 0510376607 dated 20.01.2014.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the Advance Authorization issued in this case as detailed below:-

Export Product	Export Quantity	Import Item	Quantity allowed
Ladies Full Sleeve Blouse (Style No.344412).	74680 Nos.	100% Polyester Woven Fabric	2.91 Sq.Mtr /per piece

The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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Case No. 166	M/s. Fashion Accessories
NC Meeting No. 16/AM16 dt. 13.08.2015	F. No. 01/84/171/038/AM16/DES-V
Re-fixation of input output norms in respect of Annual Advance Authorization No. 0510393239 dated 16.02.2015.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the Advance Authorization issued in this case as detailed below:-

Export Product	Export Quantity	Import Item	Quantity allowed
1. SHAM 20X36" made of 100% Cotton Knitted Dyed Fabric GSM 160 (+/- 10%)	500 PCS	100% Cotton Knitted Dyed Fabric GSM 160 (+/- 10%) with width 112"	1.96 Sq. Mtr/per piece
2. SHAM 26X26" made of 100% Cotton Knitted Dyed Fabric	600 PCS	100% Cotton Knitted Dyed Fabric GSM 160	1.95 Sq. Mtr







	GSM 160 (+/- 10%)		(+/- 10%) with width 112"	
3.	SHAM 20X26" made of 100% Cotton Knitted Dyed Fabric GSM 160 (+/- 10%)	500 PCS	100% Cotton Knitted Dyed Fabric GSM 160 (+/- 10%) with width 112"	1.62 Sq. Mtr
4.	Duvet Cover 92X108" made of 100% Cotton Knitted Dyed Fabric GSM 160 (+/- 10%)	900 PCS	100% Cotton Knitted Dyed Fabric GSM 160 (+/- 10%) with width 112"	19.64 Sq. Mtrs
5.	Duvet Cover 88X92" made of 100% Cotton Knitted Dyed Fabric GSM 160 (+/- 10%)	800 PCS	100% Cotton Knitted Dyed Fabric GSM 160 (+/- 10%) with width 112"	18.34 Sq. Mtrs
6.	Duvet Cover 68X86" made of 100% Cotton Knitted Dyed Fabric GSM 160 (+/- 10%)	100 PCS	100% Cotton Knitted Dyed Fabric GSM 160 (+/- 10%) with width 112"	17.36 Sq. Mtrs

The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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Case No. 167	M/s. Richa Global Exports P.Ltd., New Delhi			
NC Meeting No. 16/AM16 dt. 13.08.2015	F. No. 01/84/050/423/AM16/DES-V			
Re-fixation of input output norms in respect of Advance Authorization No. 0510393056 dated 02.02.2015.				
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies T-SHIRT MADE OF 55% linen 45% Rayon Dyed Knitted Fabric GSM : 160(+/-10%), style no.368278-373034	6700Nos.	55% LINEN 45% RAYON DYED KNITTED FABRIC. GSM 160(+/-10%)	187 Grams Per Piece
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

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Case No. 168	M/s. Richa Global SExports P.Ltd., New Delhi			
NC Meeting No. 16/AM16 dt. 13.08.2015	F. No. 01/84/050/051/AM16/DES-V			
Re-fixation of input output norms in respect of Advance Authorization No. 0510394031 dated 29.04.2015.				
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the Advance Authorization issued in this case as detailed below:-				
S. No.	Export Product	Export Quantity	Import item	Quantity allowed

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1.	LADIES TOP MADE OF 85% RAYON 13% POLYESTER 2% SPANDEX (DOUBLE FACE) DYED KNITTED FABRIC GSM 290 +/- 10% ALONG WITH 100% POLYESTER DYED WOVEN FABRIC , GSM:120(+/-10%) STYLE-374977	2300.000	85% RAYON 13% POLYESTER 2% SPANDEX (DOUBLE FACE) DYED KNITTED FABRIC GSM: 290(+/-10%)	805.000 K.G
			100% POLYESTER DYED WOVEN FABRIC, GSM: 120(+/-10%) GSM:120(+/-10%)	1265.000 Sq. meter

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

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Case No. 169		M/s. Ganga Acrowools Ltd.		
NC Meeting No. 16/AM16 dt. 13.08.2015		F. No. 01/84/050/416/AM15/DES-V		
Re-fixation of input output norms in respect of Advance Authorization No. 3010103389 dated 02.03.2015.				
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to re-fix the Advance Authorization issued in this case, as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Acrylic Dyed Yarn (Under Worsted System) (1.11Kg/Kg content in export product)	3,00,000 Kgs	Acrylic Fibre (1.3-5.7 Denier)	333000 Kgs
			Cathonic Dyes 100% Strength/ Or Optical Brightner.	6000 Kgs
			Chemicals Viz. Retarder/ Levelling Agent , Softner, Anti-Static Agent, Textile Auxiliaries	15000 Kgs
			Wax roll Textile Grade Wax	600 Kgs
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions				

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Case No. 170	M/s. Ganga Acrowools Ltd.
NC Meeting No. 16/AM16 dt. 13.08.2015	F. No. 01/84/050/361/AM15/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 3010103253 dated 03.12.2014	

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Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to re-fix the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Acrylic dyed yarn (under worsted system)(1.11 kg/kg content in export product)	4,00,000 Kgs..	Acrylic fibre 5-7d	4,44,000 Kgs.
			Cathonic dyes 100% strength/or optical brightner	8000 Kgs
			Chemicals viz. retarder/levelling agent, softner (hydrophillic/ cationic/ bulky/silicon), dyes fixation accelator/ guar gum	25600 Kgs
			Wax roll textile grade wax	1600 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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Case No. 171	M/s. PEDO CLOTHING COMPANY			
NC Meeting No. 16/AM16 dt. 13.08.2015	F. No. 01/84/050/330/AM15/DES-V			
Re-fixation of input output norms in respect of Advance Authorization No. 0310791881 dated 10.12.2014.				
Decision: The Committee considered the case as per agenda alongwith other relevant papers. The committee in consultation with Technical members present in the meeting decided to re-fix the Advance authorization as per amendment sheet issued by RA vide their letter dated 22.06.2015 for change the description of import items as detailed below:				
S.No.	Export Product	Export Quantity	Import item	Qty. allowed
1.	Kaftan with inner M/o 100% Polyester Printed Woven Fabrics GSM 51+/- 10%, and 100% Polyester all over Embroidery Fabric 205 GSM & inner M/o 100% polyester dyed knitted fabric 108 GSM+- 10%	6750 Nos	100% Polyester Printed Woven Fabrics GSM 51+/- 10%	26325.000 Sq. Meter
			100% Polyester all over Embroidered Fabrics GSM 205 +/- 10%	4050.000 Sq. Meter
			100% Polyester Dyed Knitted Fabric GSM 108+/- 10%	27000.000 Sq. Meter

The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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Case No. 172	M/s. Maya Exports Corpn.
NC Meeting No. 16/AM16 dt. 13.08.2015	F. No. 01/84/050/401/AM15/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0510393000 dated 28.01.2015.	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to remove the style No. in this case.	
All the terms and conditions captioned in the above said Adv. Authorisation that was earlier	

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decided by NC in its meeting No. 01/84 dated 09.04.2015 will remain unchanged as details below:

S.No	Export item	Exp. Qty	Import item	Qty Allowed
1.	88% polyamide 12% Elastane Lace knitted ladies other garments(Top) Dyed fabric, GSM-90+-10%	20,000 Nos	88% polyamide 12% Elastane Lace knitted dyed fabric, width 147 CMS, GSM-90+-10%.	1.232 sqms or 110.90gms/per piece

The GSM should match in both import and export. The RA. shall be advised to take necessary action subject to compliance of other usual conditions.

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Case No. 173	M/s. Maya Exports Corpn.
NC Meeting No. 16/AM16 dt. 13.08.2015	F. No. 01/84/050/402/AM15/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0510393002 dated 28.01.2015.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to remove the style No. in this case.

All the terms and conditions captioned in the above said Adv. Authorisation that was earlier decided by NC in its meeting No. 01/84 dated 09.04.2015 will remain unchanged as details below:

S.No	Export item	Exp. Qty	Import item	Qty Allowed
1.	88% polyamide 12% Elastane Lace knitted ladies other garments (Top) dyed fabric, GSM-90+-10%	1529 Nos	88% polyamide 12% Elastane Lace knitted dyed fabric, width 147 CMS, GSM-90+-10%.	1.958 sqms or 176gms/ per piece.

The GSM should match in both import and export. The RA shall be advised to take necessary action subject to compliance of other usual conditions.

(29)

Case No. 174	M/s. High Performance Textiles Pvt. Ltd.
NC Meeting No. 16/AM16 dt. 13.08.2015	F. No. 01/84/050/00035/AM16/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0510393758 dated 26.03.2015.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to delete the condition that "The GSM should match in both import and export".

All the terms and conditions captioned in the above said Adv. Authorisation that was earlier decided by NC in its meeting No. 08/84 dated 28.05.2015 will remain unchanged as details below:

S. No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	HPT Aracore (Para Aramid Yarn-TTP058)	1491.610 Kgs.	Para Aramid Fibres	1040 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(30)

Case No. 175	M/s. Chelsea Mills
NC Meeting No. 16/AM16 dt. 13.08.2015	F. No. 01/84/171/124/AM16/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No. 0510323823 dated 02.05.2012.	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) and O/o Regional Textile Commissioner, Noida. The case stands for re-listing on 10.09.2015.	

(31)

Case No. 176	M/s. Nahar Textiles Pvt. Ltd.
NC Meeting No. 16/AM16 dt. 13.08.2015	F. No. 01/84/171/160/AM15/DES-V
Ratification of input output norms in respect of Advance Authorization No. 0310628129 dated 26.04.2011.	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm have requested for relaxation the export description for regularisation of the above said Adv. Authorisation. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to approach RA for relaxation the export description for regularisation in this case.	

(32)

Case No. 177	M/s. Lumens India			
NC Meeting No. 16/AM16 dt. 13.08.2015	F. No. 01/84/050/00005/AM15/DES-V			
Re-fixation of input output norms in respect of Advance Authorization No. 0210200289 dated 20.02.2014.				
Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to re-fix the Advance Authorization issued in this case as per written comments of Deptt. of IPP vide their U.O. No. 7/318/2014-TSW dated 19.02.2014 as detailed below :				
S. No	Export item	Export Qty.	Import item	Qty. allowed for 1 pair
1.	Para Aramid Gloves	1200 Pairs	Para Aramid Fabric 650 GSM per Sq Mts width 100cms	Net + 5%
2.	Para Aramid Gloves with Leather & linen Metallised	360 Pairs	Para Aramid Fabric 370 GSM Per Sq Mts, width 105 cms,	Net +5%
			Fabric Linen/Metallised Width 150 Cms	Net +5%
The GSM should match in both import and export.				
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions				

(33)

Case No. 178	M/s. Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu
NC Meeting No. 16/AM16 dt. 13.08.2015	F. No. 01/84/050/022/AM12/DES-V
Re-fixation/ allow the benefits of PN 88 dated 27.12.2011 in respect of Advance Authorization No. 3510033691 dated 27.04.2011.	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that	

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the matter is under examination of DC (MSME) and O/o Regional Textile Commissioner, Noida. The case stands for re-listing on 10.09.2015.

(34)

Case No. 179	M/s. Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu
NC Meeting No. 16/AM16 dt. 13.08.2015	F. No. 01/84/050/170/AM14/DES-V
Fixation of input output norms in respect of Advance Authorization No. 3510041934 dated 22.08.2013.	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm was requested for re-consider to fixation of norms in this case and matter is under examination of DC (MSME) and O/o Regional Textile Commissioner, Noida. The case stands for re-listing on 10.09.2015.	

(35)

Case No. 180		M/s. Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu		
NC Meeting No. 16/AM16 dt. 13.08.2015		F. No. 01/84/050/00484/AM13/DES-V		
Re-fixation of norms in respect of Adv. Authorisation No. 3510040463 dated 14.03.2013				
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm was requested for re-fixation of norms in respect of Authorisation issued in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the Advance Authorization issued in this case as detailed below:-				
S. No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	98 % Cotton 2% Nylon fibre with white metal compound blended dyed woven fabric with flame retardant finish , (GSM- 260)	50,000 Meter	Raw Cotton natural fibre	24078 Kgs
			Nylon fibre with white metal compound synthetic staple fibre	429 Kgs
			Vat dyes	135 Kgs
			Flacovan flame resistant chemicals	3600 Kgs @ 400 gms/Kg. of fabric)
			Ukadan flame resistant chemicals	423 Kgs.@ 47 gms/Kg. of fabric)
			Silastal flame resistant chemicals	171 Kgs.@ 19 gms/Kg. of fabric)
			Silastal flame resistant chemicals	18 Kgs @ 2 gms/Kg. of fabric)
			Furnace Oil	As per fuel Policy
			Polyvinyl Alcohol sizing material	90 Kgs.

The import of Dyes and Chemical Sl. No. 3 to 7 shall be restricted to 26% FOB value within the overall CIF value of the licence in terms of general Note for Textiles at Sr. No. 5.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

(36)

Case No. 181	M/s. Kabadi Shankarsa & Co.
NC Meeting No. 16/AM16 dt. 13.08.2015	F. No. 01/84/050/183/AM15/DES-V
Fixation of norms in respect of Adv. Authorisation No. 0710106625 dated 03.09.2014	

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Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details given in this case. Accordingly, committee after deliberations decided to ratify the above said authorisation as per repeat basis of Adv. Authorisaiton No.0710099090 dated 21.10.2013 ratified by NC in its meeting No. 45/84/AM13dated 20.02.2014 as detailed below:

S. No	Export item	Export Qty.	Import item	Qty. allowed
1.	Blankets made out by using 2/38 Polyester Acrylic 80:20 and 1/16 Polyester Acrylic 80:20 Yarn in the ratio of 1:1	12075.000 K.G	Polyester Acrylic 80:20 Blended Yarn with +/-10% tolerance	5750.000 Kg.
			Polyester Acrylic 80:20 Blended Yarn with +/-10% tolerance	5750.000 Kg.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

(37)

Case No. 182	M/s. Chelsea Mills
NC Meeting No. 16/AM16 dt. 13.08.2015	F. No. 01/84/171/123/AM16/DES-V
Fixation of adhoc norms in respect of Annual Adv. Authorisation No. 0510389084 dated 25.06.2014	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) and O/o Regional Textile Commissioner, Noida. The case stands for re-listing on 10.09.2015.	

(38)

Case No. 183	M/s. Dhruv Globals Ltd.
NC Meeting No. 16/AM16 dt. 13.08.2015	F. No. 01/84/171/129/AM16/DES-V
Fixation of adhoc norms in respect of Annual Adv. Authorisation No. 0510361429 dated 01.08.2013.	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm did not give the measurement, sketch with marking for the export in this case. Committee therefore decided to ask the firm for the above said and defer the case for re-listing on 10.09.2015.	



